

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE  
TRIBUNAL, ALLAHABAD**

REGIONAL BENCH : COURT NO.I

**Excise Appeal No.71160 of 2016**

(Arising out of Order-in-Original No.18/Pr.Comm./Noida-I/2016-17 dated 26.09.2016  
passed by Principal Commr., Central Excise, Noida.)

**Sanjiv Khanna, Partner**  
**M/s.Fashion Dezire,**  
(B-53, Sector-6,  
Noida, Uttar Pradesh)

**...Appellant**

*VERSUS*

**Commr. of Customs, Central Excise & Service Tax, Noida**  
**.....Respondent**  
(C-56/42, Renu Tower Sector 62,  
Noida-210301 (U.P.))

**APPEARANCE**

Shri Prakash Shah (Advocate) for the Appellant (s)  
Shri Shiv Pratap Singh (Dy.Commr.) (A.R.) for the Revenue

**CORAM:**

**MRS. ARCHANA WADHWA, HON'BLE MEMBER(JUDICIAL)**  
**SHRI ANIL G. SHAKKARWAR, HON'BLE MEMBER(TECHNICAL)**

DATE OF HEARING : 27.02.2019  
DATE OF DECISION : 15.05.2019

The Excise Appeal No.71160 of 2016 is allowed by way of  
remand. For order, see order of date in Excise Appeal No.71159 of  
2016.

SD/  
**(ARCHANA WADHWA)**  
**MEMBER (JUDICIAL)**

SD/  
**(ANIL G. SHAKKARWAR)**  
**MEMBER(TECHNICAL)**